

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

TWENTY-SIXTH REPORT

(Presented on 23.11.2016)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-sixth Report.

2. The Committee met on 21 November, 2016 for examination of ten Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following ten Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2016
(Amendment of article 15, etc.)
by Dr. Satya Pal Singh, M.P.

The Bill seeks to-

(a) amend article 26 to ensure that the State shall not control, administer or manage, whatsoever, any institution including its properties, established or maintained for religious or charitable purposes by a religious denomination;

(b) amend article 27 to provide that no Government money shall be appropriated for advancement or promotion of a section of citizens solely or primarily on the basis of their religious affiliation or belonging to one or more religious or linguistic denomination;

(c) amend article 28 to enable teaching of traditional Indian knowledge or ancient texts of India in educational institutions, wholly or partly maintained out of State funds;

(d) amend article 29 to substitute the words "protecting of interests of minorities" by the words "protecting of cultural and educational rights"; and

(e) amend article 30 to substitute the words "Right of all sections of citizens, whether based on religion or language" for the words "Right of minorities to establish and administer educational institutions".

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2016
(Amendment of article 15) by
Shri Maheish Girri, M.P.

The Bill seeks to amend the Constitution with a view to bring minority educational institutions, within the purview of article 15 so as to enable the State to make special provisions relating to admission of socially and educationally backward classes of citizens or the Scheduled Castes or the Scheduled Tribes in minority educational institutions also.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2016
(Amendment of article 338) by
Dr. Udit Raj, M.P.

The Bill seeks to amend article 338 of the Constitution with a view to provide that recommendations made by the National Commission for the Scheduled Castes shall be binding upon, and implemented by, the Central Government and the State Governments within a period of one year from the date of making of such recommendations.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2016
(Amendment of article 312) by
Dr. Udit Raj, M.P.

The Bill seeks to amend article 312 of the Constitution with a view to provide that the Parliament shall, within one year of the coming into force of this Act, by law, provide for creation of an all-India judicial service, common to the Union and the States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2016
(Insertion of new article 21B) by
Shri Jayadev Galla, M.P.

The Bill seeks to amend the Constitution with a view to make skill education as a fundamental right of citizens. It also provide that the State shall make special provisions or programmes for physically challenged persons, persons belonging to the Scheduled Castes, the Scheduled Tribes, the Other Backward Classes, divorced women and other weaker section of the society.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 2016
(Amendment of articles 243E and 243U) by
Shrimati Jayshreeben K. Patel, M.P.

The Bill seeks to amend the Constitution with a view to provide that every member of Panchayat or Municipality shall, before taking his seat, make and subscribe before the Governor, or some person appointed in that behalf by him, an oath or affirmation.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (7) The Constitution (Amendment) Bill, 2016
(Amendment of article 51A) by
Shri Gopal Chinayya Shetty, M.P.

The Bill seeks to amend article 51A of the Constitution with a view to make it a Fundamental Duty of every eligible citizen to cast vote in the elections to the House of the People, Legislative Assemblies and institutions of local self-Government.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (8) The Constitution (Amendment) Bill, 2016
(Insertion of new article 30A) by
Dr. Ramesh Pokhriyal 'Nishank', M.P.

The Bill seeks to amend the Constitution with a view to make right to adequate potable water and sanitation as a fundamental right of citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (9) The Constitution (Amendment) Bill, 2016
(Amendment of article 370) by
Shri Sadashiv Lokhande, M.P.

The Bill seeks to amend the Constitution with a view to provide that the provisions of article 370 shall cease to operate on the commencement of this Act, unless made inoperative sooner by the President.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (10) The Constitution (Amendment) Bill, 2016
(Omission of article 44, etc.) by
Shri Sadashiv Lokhande, M.P.

The Bill seeks to amend the Constitution with a view to omit article 44 and to insert new articles 51B and 51C to make Uniform Civil Code enforceable throughout the country within one year of coming into force of this Act.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of eighty-four Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that eighty-one Bills shown in Appendix-I be placed in category `A'. The Committee further recommend that the remaining three Bills shown in Appendix-II be placed in category `B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Shri Sultan Ahmed regarding - 2 hours
immediate steps to check increasing level of
pollution and promote clean environment.
- (ii) Resolution by Shrimati Rama Devi regarding - 2 hours
immediate steps for development of the rural and
backward areas.
- (iii) Resolution by Shri Rabindra Kumar Jena - 2 hours
regarding Central Government to give priority to
health sector by increasing the public health
expenditure upto 6.5 per cent. of Gorss Domestic
Product by 2018.

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Recommendations

7. The Committee recommend that –

- (i) Dr. Satya Pal Singh, Shri Maheish Girri, Dr. Udit Raj, Shri Jayadev Galla, Shrimati Jayshreeben K. Patel, Shri Gopal Chinayya Shetty, Dr. Ramesh Pokhriyal 'Nishank' and Shri Sadashiv Lokande, M.Ps. may be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in paragraph 3 above;
- (ii) the classification and allocation of time to eighty-four Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (iii) the allocation of time to three resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

21 November, 2016

30 Kartika, 1938 (Saka)

DR. M. THAMBI DURAI

*Chairperson,
Committee on Private Members'
Bills and Resolutions.*

APPENDIX-I

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge recommended	Bill No.	Category recommended	Time
1	2	3	4	5
1.	The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2016 (<u>Amendment of section 2, etc.</u>) by Shrimati Poonam Mahajan, M.P.	90 of 2016	A	2 hours
2.	The Prevention of Cruelty to Animals (Amendment) Bill, 2016 (<u>Amendment of section 11, etc.</u>) by Shrimati Poonam Mahajan, M.P.	105 of 2016	A	2 hours
3.	The Prohibition of Spitting in Public Places Bill, 2015 by Shri Pralhad Venkatesh Joshi, M.P.	323 of 2016	A	2 hours
4.	The Copyright (Amendment) Bill, 2015 (<u>Amendment of section 52</u>) by Shri Pralhad Venkatesh Joshi, M.P.	289 of 2016	A	2 hours
5.	The Representation of the People (Amendment) Bill, 2016 (<u>Insertion of new section 70A</u>) by Shri Pralhad Venkatesh Joshi, M.P.	23 of 2016	A	2 hours
6.	The Assam Reorganisation (Karbi Dimanchal) Bill, 2016 by Shri Biren Singh Engti, M.P.	145 of 2016	A	2 hours
7.	The Supreme Court of India (Establishment of a Permanent Bench at Hamirpur) Bill, 2016 by Shri Kunwar Pushpendra Singh Chandel, M.P.	147 of 2016	A	2 hours
8.	The Supreme Court of India (Establishment of Circuit Benches at Mumbai, Chennai and Kolkata) Bill, 2016 by Shri Rajeev Satav, M.P.	146 of 2016	A	2 hours
9.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of article 243Q, etc.</u>) by Dr Shashi Tharoor, M.P.	203 of 2016	A	2 hours

1	2	3	4	5
10.	The Domestic Workers Welfare Bill, 2016 by Dr. Shashi Tharoor, M.P.	204 of 2016	A	2 hours
11.	The Special Financial Assistance to the Backward and Drought Affected Regions of Vidarbha and Marathwada Bill, 2016 by Shri Rajeev Satav, M.P.	191 of 2016	A	2 hours
12.	The Reservation for the Other Backward Classes in Private Sector Bill, 2016 by Shri Rajeev Satav, M.P.	200 of 2016	A	2 hours
13.	The Compulsory Teaching of Agricultural Education in Educational Institutions Bill, 2016 by Shri Rajeev Satav, M.P.	206 of 2016	A	2 hours
14.	The Prohibition and Eradication of Ragging Bill, 2016 by Shri Adhir Ranjan Chowdhury, M.P.	142 of 2016	A	2 hours
15.	The State of Arunachal Pradesh (Amendment) Bill, 2016 (<u>Insertion of new sections 29A to 29L</u>) by Shri Ninong Ering, M.P.	125 of 2016	A	2 hours
16.	The Prohibition of Child Marriage (Amendment) Bill, 2016 (<u>Amendment of section 2, etc.</u>) by Dr. Sanjay Jaiswal, M.P.	92 of 2016	A	2 hours
17.	The Basic and Primary Education (Compulsory Teaching in Mother Tongue) Bill, 2016 by Shri A.T. Nana Patil, M.P.	98 of 2016	A	2 hours
18.	The Free and Compulsory Primary, Secondary, Higher and Technical Education Bill, 2016 by Shri Rajesh Ranjan, M.P.	138 of 2016	A	2 hours
19.	The Indigenous Cow Protection Board Bill, 2016 by Shri Devji M. Patel, M.P.	93 of 2016	A	2 hours
20.	The Private Coaching Centres Regulatory Board Bill, 2016 by Shri Devji M. Patel, M.P.	94 of 2016	A	2 hours
21.	The Gymnasiums and Fitness Centres (Regulation) Bill, 2016 by Shri A.T. Nana Patil, M.P.	78 of 2016	A	2 hours

1	2	3	4	5
22.	The Constitution (Amendment) Bill, 2016 (<u>Substitution of new article for article 343, etc.</u>) by Shri Nishikant Dubey, M.P.	109 of 2016	A	2 hours
23.	The Child Development Programmes Coordination Agency Bill, 2016 by Shri Nishikant Dubey, M.P.	131 of 2016	A	2 hours
24.	The Code of Criminal Procedure (Amendment) Bill, 2016 (<u>Amendment of section 196</u>) by Shri Nishikant Dubey, M.P.	198 of 2016	A	2 hours
25.	The Right of Children to Free and Compulsory Education (Amendment) Bill, 2016 (<u>Substitution of new section for section 16</u>) by Shri Nishikant Dubey, M.P.	193 of 2016	A	2 hours
26.	The Welfare of Homeless Persons Living Near Railway Tracks, Railways Yards and Railway Land Bill, 2016 by Shri Ajay Misra 'Teni', M.P.	124 of 2016	A	2 hours
27.	The High Court of Uttarakhand (Establishment of a Permanent Bench at Haridwar) Bill, 2016 by Dr. Ramesh Pokhriyal 'Nishank', M.P.	119 of 2016	A	2 hours
28.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of articles 72 and 161</u>) by Shri R. Dhruvanarayana, M.P.	127 of 2016	A	2 hours
29.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of article 80</u>) by Shri Kunwar Pushpendra Singh Chandel, M.P.	110 of 2016	A	2 hours
30.	The Jute Growers (Remunerative Price and Welfare) Bill, 2016 by Shri Om Prakash Yadav, M.P.	112 of 2016	A	2 hours
31.	The Powerloom Sector (Welfare) Bill, 2016 by Shri Om Prakash Yadav, M.P.	113 of 2016	A	2 hours
32.	The Prevention of Corruption (Amendment) Bill, 2016 (<u>Amendment of section 5, etc.</u>) by Shri Rabindra Kumar Jena, M.P.	123 of 2016	A	2 hours

1	2	3	4	5
33.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of article 325</u>) by Shri Kunwar Pushpendra Singh Chandel, M.P.	122 of 2016	A	2 hours
34.	The Special Financial Assistance to the National Capital Region Bill, 2016 by Shri Rajendra Agrawal, M.P.	136 of 2016	A	2 hours
35.	The Agricultural and Other Workers in Rural Areas (Protection, Incentives and Welfare) Bill, 2016 by Shri Rajesh Ranjan, M.P.	137 of 2016	A	2 hours
36.	The Promotion of Cycling and Provision of Compulsory Dedicated Cycle Corridor along Major Road and Highways Bill, 2016 by Shri Rajesh Ranjan, M.P.	120 of 2016	A	2 hours
37.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of article 72</u>) by Shri Sunil Kumar Singh, M.P.	114 of 2016	A	2 hours
38.	The Sculptors and Artists of Rural Areas Welfare Bill, 2016 by Shri Sunil Kumar Singh, M.P.	130 of 2016	A	2 hours
39.	The High Court of Rajasthan (Establishment of a Permanent Bench at Karauli) Bill, 2016 by Dr. Manoj Rajoria, M.P.	115 of 2016	A	2 hours
40.	The Freedom Fighters and their Families (Welfare) Bill, 2016 by Dr. Manoj Rajoria, M.P.	128 of 2016	A	2 hours
41.	The Dalit, Backward and Oppressed Youth (Development and Welfare) Bill, 2016 by Dr. Udit Raj, M.P.	132 of 2016	A	2 hours
42.	The Old Age Pension Bill, 2016 by Shri Sukhbir Singh Jaunapurua, M.P.	129 of 2016	A	2 hours
43.	The Constitution (Amendment) Bill,2016 (<u>Amendment of article 15</u>) by Shri Rahul Shewale, M.P.	155 of 2016	A	2 hours

1	2	3	4	5
44.	The Protection of Children from Sexual Offences (Amendment) Bill, 2016 (<u>Amendment of section 2</u>) by Shri Mullappally Ramachandran, M.P.	154 of 2016	A	2 hours
45.	The Disaster Management (Amendment) Bill, 2016 (<u>Amendment of sections 11 and 35</u>) by Shri Mullappally Ramachandran, M.P.	159 of 2016	A	2 hours
46.	The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2016 (<u>Amendment of section 2, etc.</u>) by Shri Mullappally Ramachandran, M.P.	157 of 2016	A	2 hours
47.	The Handloom Weavers (Welfare) Bill, 2016 by Dr. Boora Narsaiah Goud, M.P.	161 of 2016	A	2 hours
48.	The Anglo-Indians Welfare Bill, 2016 by Prof. Richard hay, M.P.	166 of 2016	A	2 hours
49.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of article 75, etc.</u>) by Shri Bhartruhari Mahtab, M.P.	152 of 2016	A	2 hours
50.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of article 341</u>) by Shri Dayakar Pasunoori, M.P.	209 of 2016	A	2 hours
51.	The Farmers of Arid and Desert Areas (Welfare and Other Special Provisions) Bill, 2016 by Shri Gopal Chinayya Shetty, M.P.	156 of 2016	A	2 hours
52.	The Backward Areas in Metropolitan Cities (Basic Amenities and Other Provisions) Bill, 2016 by Shri Gopal Chinayya Shetty, M.P.	149 of 2016	A	2 hours
53.	The Employment Opportunities and Unemployment Allowance to Youth Bill, 2016 by Shri Gopal Chinayya Shetty, M.P.	150 of 2016	A	2 hours
54.	The Right to Shelter Bill, 2016 by Shri Gopal Chinayya Shetty, M.P.	151 of 2016	A	2 hours

1	2	3	4	5
55.	The Indian Penal Code (Amendment) Bill, 2016 (<u>Substitution of new section for section 309</u>) by Shri Baijayant Panda, M.P.	153 of 2016	A	2 hours
56.	The Vehicular Pollution Reduction Bill, 2016 by Shri Baijayant Panda, M.P.	163 of 2016	A	2 hours
57.	The Snow and Glaciers Authority of India Bill, 2016 by Dr. Ramesh Pokhriyal 'Nishank', M.P.	162 of 2016	A	2 hours
58.	The National Commission for Tiny Industries Bill, 2016 by Dr. Boora Narsaiah Goud, M.P.	165 of 2016	A	2 hours
59.	The Toddy Industry Workers Welfare Bill, 2016 by Dr. Boora Narsaiah Goud, M.P.	164 of 2016	A	2 hours
60.	The High Court of Orissa (Establishment of a Permanent Bench at Sambalpur) Bill, 2016 by Shri Nagendra Kumar Pradhan, M.P.	160 of 2016	A	2 hours
61.	The Mental Health (Amendment) Bill, 2016 (<u>Amendment of section 4, etc.</u>) by Shri Baijayant Panda, M.P.	189 of 2016	A	2 hours
62.	The Indian Penal Code (Amendment) Bill, 2016 (<u>Amendment of section 499, etc.</u>) by Shri Baijayant Panda, M.P.	190 of 2016	A	2 hours
63.	The Compulsory Teaching of Disaster Management Education in Educational Institutions Bill, 2016 by Shri Chandra Prakash Joshi, M.P.	177 of 2016	A	2 hours
64.	The Compulsory Teaching of Legal Education in Educational Institutions Bill, 2016 by Shri Chandra Prakash Joshi, M.P.	181 of 2016	A	2 hours
65.	The Compulsory Teaching of Psychology in Educational Institutions Bill, 2016 by Shri Chandra Prakash Joshi, M.P.	183 of 2016	A	2 hours

1	2	3	4	5
66.	The Use of Surname (Prohibition) Bill, 2016 by Dr. Kirit Premjibhai Solanki, M.P.	187 of 2016	A	2 hours
67.	The Wild Life (Protection) Amendment Bill, 2016 (<u>Amendment of section 9</u>) by Shri Sukhbir Singh Jaunapurja, M.P.	180 of 2016	A	2 hours
68.	The Child Development Bill, 2016 by Shri Sukhbir Singh Jaunapurja, M.P.	184 of 2016	A	2 hours
69.	The Rainwater (Compulsory Harvesting) Bill, 2016 by Shri Sukhbir Singh Jaunapurja, M.P.	178 of 2016	A	2 hours
70.	The Right of Children to Free and Compulsory Education Bill, 2016 (<u>Amendment of sections 2 and 3</u>) by Shri Rajendra Agrawal, M.P.	195 of 2016	A	2 hours
71.	The Micro Finance Institutions (Regulation of Money Lending) Bill, 2016 by Dr. Manoj Rajoria, M.P.	20 of 2016	A	2 hours
72.	The National Solar Energy Authority Bill, 2016 by Dr. Manoj Rajoria, M.P.	202 of 2016	A	2 hours
73.	The Child Labour (Abolition) Bill, 2016 by Shri Vinayak Bhaurao Raut, M.P.	192 of 2016	A	2 hours
74.	The Wild Life Corridors Bill, 2016 by Shri Rahul Shewale, M.P.	186 of 2016	A	2 hours
75.	The Food Safety and Standards (Amendment) Bill, 2016 (<u>Amendment of section 19</u>) by Shri Rahul Shewale, M.P.	188 of 2016	A	2 hours
76.	The Ban on Plastic Items Bill, 2016 by Shri Shrirang Appa Barne, M.P.	194 of 2016	A	2 hours
77.	The Renewable Energy (Promotion and Compulsory Use) Bill, 2016 by Shri Bhairon Prasad Mishra, M.P.	208 of 2016	A	2 hours

1	2	3	4	5
78.	The High Court at Allahabad (Establishment of a Permanent Bench at Banda) Bill, 2016 by Shri Bhairon Prasad Mishra, M.P.	197 of 2016	A	2 hours
79.	The Welfare of Craftsmen and Artisans Bill, 2016 by Dr. Udit Raj, M.P.	182 of 2016	A	2 hours
80.	The Constitution (Amendment) Bill,2016 (<u>Amendment of article 15</u>) by Dr. Udit Raj, M.P.	173 of 2016	A	2 hours
81.	The Constitution (Amendment) Bill,2016 (<u>Amendment of article 324</u>) by Shri Feroze Varun Gandhi, M.P.	174 of 2016	A	2 hours

APPENDIX-II

(See para 5 of the Report)
(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Representation of the People (Amendment) Bill, 2015 (<u>Amendment of section 62</u>) by Shri Pralhad Venkatesh Joshi, M.P.	278 of 2016	B	2 hours
2.	The Compulsory Premarriage Medical Investigation Bill, 2016 by Dr. Kirit Premjibhai Solanki, M.P.	175 of 2016	B	2 hours
3.	The Representation of the People (Amendment) Bill, 2016 (<u>Amendment of section 2, etc.</u>) by Shri Feroze Varun Gandhi, M.P.	205 of 2016	B	2 hours

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